

RULES FOR ALLOTMENT OF LAWYERS'
CHAMBERS OF RAJ. HIGH COURT BENCH JAIPUR, 2014

No. : 11/S.O./2015

Date 5.1.2015

1. Allotment of Chambers shall be made by allotment Committee appointed by Hon'ble the Chief Justice of High Court of Rajasthan on receipt of application in the prescribed form (Ann. as Sch. -A)
2. Advocate practicing in the High Court of Rajasthan Bench Jaipur and member of the High Court Bar Association Jaipur shall be considered eligible for allotment of Chamber as per the criteria laid down herein below.
 - (A) the applicant must be a member of High Court Bar Association Jaipur and should be active and a regular practitioner in the High Court of Rajasthan Bench Jaipur.
 - (B) Who is permanently residing in Jaipur.
 - (C) Total number of cases in which the applicant appeared (at least ten Vakalatnama per year or 30 Vakalatnama in total) in the High Court for three years preceding 1st April of the year of consideration on behalf of-
 - (i) Petitioner-applicant/appellant; or
 - (ii) Respondent-non-applicant.
3. An allottee having Chamber in RHC Jodhpur/Jaipur Metropolitan/Jaipur District or in any other district court in the state of Rajasthan may be allotted chamber in the Rajasthan High Court Bench Jaipur provided he/she furnishes undertaking with the Registrar (Admn.) to surrender the chamber allotted to him/her in the Subordinate Court(s)/RHC Jodhpur within 15 days of allotment at the Rajasthan High Court Bench Jaipur.
4. With the application form, applicant has to deposit Rs. 100/- with the Registrar, (Admn.), Rajasthan High Court, Jaipur.
5. The status of the allottee shall be of a licensee & each allottee has to pay Rs. 5,000/- as one time licence fee and a sum of Rs. 2,500/- as security amount or such of the amount as may be fixed by the allotment committee with the Registrar (Admn.) in cash or by crossed cheque drawn on scheduled bank (SBBJ/SBI).
6. The Grievance Committee is to be constituted from amongst-
 - (i) Sitting Judges nominated by Hon'ble the Chief Justice;
 - (ii) Advocate General or Additional Advocate General nominated by the Advocate General;

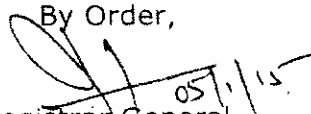


- (iii) President/Secretary of the High Court Bar Association Jaipur or their nominee;
 - (iv) One Senior Advocate & member of the Bar Association to be nominated by the High Court Bar Association Jaipur;
 - (v) Registrar Administration (Member Secretary).
7. A Provisional allotment list of members would be prepared and published, inviting objections to be decided by the Grievance Committee.
 8. No allottee shall use his Chamber (during day hours) before 9.00 AM and after 7.30 PM & (during morning hours) before 7.00 AM and after 6.30 PM on any day and the time may be changed on recommendation of the Allotment Committee.
 9. The allottee/allottee(s) in respect of Chamber shall be responsible for any damage caused to the Chamber or any service provided therein beyond fair wear & tear and act of God.
 10. Two or more eligible applicants may jointly apply for the allotment of a single Chamber and on allotment, the said allottee(s) shall be jointly and severally liable for due performance of the terms and conditions of these Rules.
 11. The allottee shall use the Chamber only as a Lawyer's Office and not for any other purpose.
 12. The allottee shall, during the currency of the allotment, be responsible for the proper up-keep and maintenance of the Chamber in accordance with the Municipal Laws and such directions as may be issued by the allotment committee from time to time.
 13. Hon'ble the Chief Justice will have the power to reserve certain number of chamber for a particular class of Advocate and may recommend the allotment of the same.
 14. The allottee shall indemnify the High Court of Rajasthan against any loss or claim preferred against him/her by third parties as a result of acts/omissions by the allottee or his agents.
 15. The allotment shall be effective from the date on which the chamber is made available for occupation, in pursuance of an order of allotment. If the Chamber is not occupied within a week of its availability, the allotment, shall be deemed to be cancelled without further reference to the allottee

16. The allotment shall otherwise terminate:-
 - (a) On its cancellation by Hon'ble the Chief Justice/allotment committee; or
 - (b) On its surrender by the allottee concerned; or
 - (c) On the allottee's ceasing to be member of the High Court Bar Association Jaipur; or
 - (d) On death or
 - (e) Alienating/discontinuing the profession.
17. The allottee shall not make structural additions/alterations or install any additional electric appliance in the Chamber without prior permission in writing from the allotment committee.
18. The electricity & all other charges of a chamber shall be borne by the allottee/allottee(s).
19. Hon'ble the Chief Justice of the High Court of Rajasthan may, from time to time and on the advice of the allotment Committee, make such amendments and additions to these Rules even with retrospective effect, as may be necessary and expedient.
20. Arrears of licence fee or violation of any conditions of the Rules etc. would entail cancellation of allotment of Chamber, as determined by the allotment committee.
21. The allottee shall not conduct in the manner which causes nuisance to any adjoining neighbouring allottee or to others.
22. The Chamber shall always be under control of the High Court of Rajasthan.
23. If any question arises as to the interpretation of these Rules, the decision of Hon'ble Chief Justice be final and shall not be called in question.

Saving clause-the allotment already made shall not be disturbed and the occupant shall be deemed to have been allotted the chamber under the present Rules 2014.

Schedule A
(Application form attached)

By Order,

Registrar General 05/1/15

HIGH COURT OF RAJASTHAN, JAIPUR

SCHEDULE - A

APPLICATION FOR ALLOTMENT OF ADVOCATE'S CHAMBER

Photo

1. Name of Advocate : _____
2. Father's / Husband Name : _____
3. Address :- (a) Present Address : _____
(b) Permanent Address : _____
(c) Contact Number : _____
Office _____
Residence _____
Mobile _____
E Mail _____
4. Whether the applicant (s) is/are permanent resident of Jaipur, (if yes, please enclose appropriate certificate issued by competent authority). : _____
5. Enrollment number and date as an advocate in state Bar Council. : _____
6. Membership No. & Date of Registration in High Court Bar Association, Jaipur (Please enclose the documentary proof) : _____
7. Name of the father/mother/son (s)/ daughter (s) or spouse, who is/are practicing in the High Court (Jaipur) as an advocate (s) with enrollment number (if any) and have also applied for allotment of chamber. : _____
8. In case of Association / Law Firms : _____
(a) Name of association / law firms : _____
(b) Name of association / partners in association / law firm. : (i) _____
(ii) _____
(iii) _____
(iv) _____

(c) Address of association/law firm :

9. Whether the applicant is / are standing counsel of any institution. If yes, give details.

10. Whether the applicant is/are holding any chamber in subordinate courts/ High Court. If yes give details.

11. Total number of cases (with details) : in which appeared in the Raj. High Court Bench Jaipur on behalf of the parties (in last three years) (Separate sheet can be enclosed)

Note. (List of 10 Vakalatnama per year or 30 Vakalatnama in total) as on 31/3/2014

(a) For Petitioner / Applicant / Appellant _____

(b) For Respondent / Non- Applicant _____

DECLARATION

I, hereby declare that all the information stated above are true, complete and correct as per my knowledge and belief. If any information is found false, incorrect or misleading, I shall have no claim for allotment of chamber.

Place :- _____

Date :- _____

Note. The information furnished herein above has been certified from the relevant records and found true & correct.

Applicant Signature

President / Secretary
(High Court Bar Association, Jaipur)

Registrar (Admn.)
Raj. High Court
Jaipur

No. Acctts./Bldg./3/98/1248

Date: 5.1.2015

Copy forwarded to the following for information:-

1. Registrar-cum-Principal Secretary/P.S. To Hon'ble the Chief Justice.
2. P.S. To all the Hon'ble Judges.


Registrar General.

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Vigilance)/(Admn.)/(Class.)/(Rules)/ (Writs)/(Exam.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
2. O.S.D.(F&I), Rajasthan High Court, Jodhpur.
3. All Dy. Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. All Assistant Registrars of administrative Sections, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
5. Senior Librarian, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. Court Officer, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
7. A.O.J. Subordinate Courts (Estt.) Section/Building Cell/General Section, Rajasthan High Court, Jodhpur.
8. All Managers Gr. I, Rajasthan High Court Guest House, Jodhpur/Jaipur Bench, Jaipur.


Registrar General.

RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : 02/S.O./2015

Date : 01/04/2015

In continuation of Order No. 13/S.O./2002 dt. 12.12.2002 it is hereby clarified that payment/reimbursement, as per norms of all the units/calls of more than one land line or Sim, being used by their Lordships, be made up to the extent of limit of 1,00,000 units/calls per calendar year, except monthly rent of all other telephone/Sim connections. Further, the Internet calls on the aforesaid land lines or Sims be also included in the fixed limit of 1,00,000 units/calls per calendar year.

BY ORDER


REGISTRAR GENERAL

No. : **Gen./XV/19/1996/1958**

Date : 01.04.15

Copy forwarded to the following for information and necessary action :

1. Registrar (Admn.), Rajasthan High Court, Jodhpur/Bench Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. Registrar (Classification), Rajasthan High Court, Jodhpur/Bench Jaipur.
4. Deputy Registrar (Accounts), Rajasthan High Court, Jodhpur.
5. P. S. to Hon'ble Mr./Dr./Miss/Kumari/Smt. Justice _____
6. A.A.O., Bill/Budget, Rajasthan High Court, Jodhpur/Bench Jaipur


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. 03./S.O./2015

Date : 10.06.2015

Sub : Directions to be complied with by the Vigilance Cell while dealing with the complaints against the Judicial Officers.

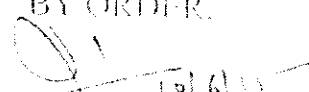
Hon'ble the Chief Justice of India in his letter dated October 3, 2014 has issued directions to be followed by the Hon'ble High Court in the matter of complaints against the Judicial Officers :-

- (A) The complaint making allegations against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn affidavit and verifiable material to substantiate the allegations made therein.
- (B) If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by Hon'ble the Chief Justice of the High Court.
- (C) If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

Therefore, in order to effectively implement the directions given by Hon'ble the Chief Justice of India, in supersession of all previous orders, following guidelines are laid down to be complied by the Vigilance Cell of the High Court.

- (a) No action will be taken by the Vigilance Cell on the complaints received against any Judicial Officer until the complaint is perused by Hon'ble the Chief Justice and directions are issued by His Lordship.
- (b) All the complaints received in the Vigilance Cell from any source will be entered in a pre-institution register for an inward number.
- (c) The directions issued by Hon'ble the Chief Justice to call for the comments, or seeking status report will not be sufficient to register the complaint.
- (d) No complaint will be registered unless directed by Hon'ble the Chief Justice after its perusal.
- (e) The entry of the complaint in the re-institution register for inward number will not be treated as pendency of Vigilance matter against the Judicial Officer and will not be taken into consideration against the Judicial Officer in any service matter including transfer, promotion and for compulsory retirement.

BY ORDER,


10/6/15
REGISTRAR GENERAL

No. PA/RG/8-A(1)/2015/316

Date : 10.06.2015

Copy forwarded to the following for information and necessary action :-

1. Registrar (Admin.)/ (Vigilance)/ (Class.)/ (Rules)/ (Writs)/ (Exam.)/ O.S.D.(F&D)/ Registrar-cum-C.P.C., Rajasthan High Court, Jodhpur/Bench, Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Raj. High Court.
3. All District & Sessions Judges with a request to circulate among all Judicial Officers including on deputation.
4. Director, Rajasthan State Judicial Academy, Jodhpur.
5. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. A.O.J., Vigilance Cell, Rajasthan High Court, Jodhpur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : **04/S.O./2015**

Date : **04.07.2015**

In supersession of all orders issued earlier in this regard, Hon'ble the Chief Justice has been pleased to nominate **Hon'ble Mr. Justice Mohammad Rafiq**, Judge, Rajasthan High Court Bench, Jaipur as Chairman of the Rajasthan High Court Legal Services Committee, Jaipur, as required under section 8A of the Legal Services Authority Act, 1987 read with Regulations 3(4) and 4 of the Rajasthan State Legal Services Authority Regulations, 1999.

BY ORDER


REGISTRAR (ADMN.)

No. : Gen/XV/06/94/**3425**

Date : **04.07.2015**

Copy to :-

01. Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
02. P.S. to Hon'ble Mr. Justice Mohammad Rafiq, Judge, Rajasthan High Court Bench, Jaipur.


REGISTRAR (ADMN.)

No. : Gen/XV/06/94/**3426**

Date : **04.07.2015**

Copy also to the following for information and necessary action :-

01. The Registrar General, Rajasthan High Court, Jodhpur.
02. The Member Secretary, Rajasthan State Legal Services Authority, Rajasthan High Court Building, Jaipur.
03. The Registrar (Admn.), Rajasthan High Court, Jaipur Bench, Jaipur.
04. Director, Rajasthan State Judicial Academy, Jodhpur.
05. The Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
06. The Deputy Secretary, Rajasthan State Legal Services Authority, Jodhpur / Jaipur.
07. The Deputy Registrar (Confidential), Rajasthan High Court, Jodhpur.
08. A.O.J., General Section, Rajasthan High Court, Jodhpur.


REGISTRAR (ADMN.)

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.05/S.O./2015

Date : 06.07.2015

Consequent upon retirement, transfer and elevation of Hon'ble Judges and in supersession of previous orders, the judgeships for inspection are re-allocated to the Hon'ble Judges as under :-

S. No.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1.	HON'BLE MR. JUSTICE AJAY RASTOGI	JAIPUR METROPOLITAN
2.	HON'BLE MR. JUSTICE GOVIND MATHUR	JODHPUR METROPOLITAN BALOTRA
3.	HON'BLE MR. JUSTICE G.K.VYAS	UDAIPUR JALORE
4.	HON'BLE DR. JUSTICE VINEET KOTHARI	BIKANER DUNGARPUR
5.	HON'BLE MR. JUSTICE MOHAMMAD RAFIQ	BHARATPUR SIROHI
6.	HON'BLE MR. JUSTICE MAHESH CHANDRA SHARMA	KOTA JAISALMER
7.	HON'BLE MR. JUSTICE SANGEET RAJ LODHA	AJMER JODHPUR DISTRICT
8.	HON'BLE MR. JUSTICE M.N.BHANDARI	ALWAR PRATAPGARH
9.	HON'BLE MR. JUSTICE K.S. AHLUWALIA	JAIPUR DISTRICT RAJSAMAND
10.	HON'BLE KUMARI JUSTICE NIRMALJIT KAUR	BHILWARA BANSWARA
11.	HON'BLE MISS JUSTICE BELA M. TRIVEDI	SIKAR
12.	HON'BLE SMT. JUSTICE NISHA GUPTA	SAWAIMADHOPUR
13.	HON'BLE MR. JUSTICE PRASHANT KUMAR AGARWAL	BUNDI
14.	HON'BLE MR. JUSTICE ALOK SHARMA	DAUSA
15.	HON'BLE MR. JUSTICE SANDEEP MEHTA	GANGANAGAR
16.	HON'BLE MR. JUSTICE J.K. RANKA	JHUNJHUNU
17.	HON'BLE MR. JUSTICE P.K. LOHRA	CHITTORGARH
18.	HON'BLE MR. JUSTICE V.S. SIRADHANA	JHALAWAR
19.	HON'BLE MR. JUSTICE VIJAY BISHNOI	PALI
20.	HON'BLE MR. JUSTICE ARUN BHANSALI	HANUMANGARH
21.	HON'BLE MR. JUSTICE ATUL KUMAR JAIN	KARALI
22.	HON'BLE MR. JUSTICE MAHENDRA MAHESHWARI	MERTA
23.	HON'BLE MR. JUSTICE B.L. SHARMA	TONK
24.	HON'BLE MISS JUSTICE JAISHREE THAKUR	CHURU
25.	HON'BLE MR. JUSTICE ANUPINDER SINGH GREWAL	BARAN
26.	HON'BLE MR. JUSTICE PRAKASH GUPTA	DIOLPUR

Hon'ble Inspecting Judges of the area would advise Hon'ble the Chief Justice in the matter of assessment of efficiency and integrity of the Judicial Officers.

Hon'ble Judges are further requested to bring their tour programme to the notice of Hon'ble the Chief Justice before they proceed on tour.

Before planning their tours, the Hon'ble Judges are requested to adjust the same in such a manner that as far as possible the Court work may not suffer.

BY ORDER

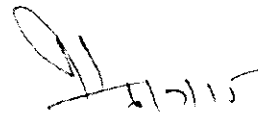
REGISTRAR GENERAL

No.PA/RG/9(3)/89 (Separate)/349

Date : 06.07.2015

Copy forwarded to the following for information and necessary action :-

1. The Registrar (Vig.)/(Admn.)/(Exam.)/(Rule.)/(Class.), Rajasthan High Court, Jodhpur.
2. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to deliver copy of this order to all P.S. of Hon'ble Judges sitting at Jaipur Bench, Jaipur.
3. The Registrar (Vig.)/(Writs)/(Class.), Rajasthan High Court Bench, Jaipur.
4. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice.
5. O.S.D. (Finance cum Infrastructure), Rajasthan High Court, Jodhpur.
6. The Registrar-cum-CPC, Rajasthan High Court Bench, Jaipur.
7. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
8. All District & Sessions Judges with the request to circulate it amongst all Presiding Officers of the Courts located in their judgeships.
9. Presiding Officer, All Tribunals.
10. Private Secretary to all the Hon'ble Judges.
11. A.O.J., Confidential/ Vigilance / RJS (Estt.)/ Subordinate Courts (Estt.)/ Statistics/ General Section/ Classification (Website), Rajasthan High Court, Jodhpur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : **06/S.O./2015**

Date : **15/07/2015**

In continuation of Order No. 02/S.O./2015 dt. 01.04.2015 it is hereby informed that 3G/4G connectivity up to 10 GB data be provided to the Hon'ble Judges of this High Court, subject to overall billing of Telephone calls permissible to Hon'ble Judges.

BY ORDER

Sd/-

REGISTRAR GENERAL

No. : **Gen./XV/19/1996/3830**

Date : **15/07/2015**

Copy forwarded to the following for information and necessary action :

1. Registrar (Admn.), Rajasthan High Court, Jodhpur/Bench Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. Registrar (Classification), Rajasthan High Court, Jodhpur/Bench Jaipur.
4. Deputy Registrar (Accounts), Rajasthan High Court, Jodhpur.
5. P.S. to Hon'ble Mr./Dr./Miss/Kumari/Smt. Justice _____
6. A.A.O., Bill/Budget, Rajasthan High Court, Jodhpur/Bench Jaipur.

[Signature]
REGISTRAR GENERAL

ofc
[Signature]
15/7/15
[Signature]
15/7/15

RAJASTHAN HIGH COURT, JODHPUR
ORDER

No. S.O. /07/2015

Dated 28/07/2015

It is hereby directed that with effect from 1st August, 2015, the parties will be required to give the name of the District on the top of the file and that the Registry will maintain the District-wise record of the filing of the case.

The Registry will also ensure that at the time of filing of the case, a note be put as to whether the High Court of Rajasthan at Jodhpur or at its Bench at Jaipur has jurisdiction to entertain the matter.

BY ORDER


REGISTRAR GENERAL

No.Gen/XIX/Misc/809/2015/ 966

Dated 28/07/2015

Copy forwarded to the following for information and necessary action:

1. The Registrar (Admn.)/(Classi.)/(Vigilance)/(Rules)/(Writs), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
2. The Registrar-cum-CPC, Rajasthan High Court, Jaipur
3. The Officer on Special Duty (F&I), Rajasthan High Court, Jodhpur
4. The Deputy Registrars (Judicial), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur
5. The Deputy Registrars (Admn.), Raj. High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. All the Assistant Registrars, Raj. High Court, Jodhpur / Jaipur Bench, Jaipur.
7. All Administrative Officers Judicial, Judicial Side, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
8. All Courts Masters, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
9. All the Stamps Reporters, Stamps Reporters Section, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
10. Senior Librarian, Library Section, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
11. The Chairman/ Secretary, Bar Council of Rajasthan, Jodhpur
12. The President, Rajasthan High Court Advocates' Association, Jodhpur.
13. The President, Rajasthan High Court Lawyers' Association, Jodhpur.
14. The President, Rajasthan High Court Bar Association, Jaipur
15. Notice Board.


REGISTRAR GENERAL

Copy forwarded to the following with request to place the same before His / Her Lordship for favour of kind perusal.

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretary to Hon'ble Mr./Dr./Mrs./Kumari/Miss Justice _____, Judge, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : 08 /S.O./2015

Date : 11-08-2015

Rule 41 & 128 of Rajasthan High Court Rules, 1952 are with regard to full description of parties in appeals, applications and affidavits.

These Rules do not provide for mentioning caste of the persons in their description in applications or appeals or affidavits. These Rules provide for mentioning of religions persuasion of the persons only, which do not include caste, therefore, there is no requirement to mention caste in petition and affidavits.

It is, therefore, directed to all concerned that mention of caste should not be insisted in petition and affidavits nor it should be mentioned in court proceedings.

BY ORDER


REGISTRAR GENERAL

No. : Gen./XV/67/2015/ 4327

Date : 11/8/15

Copy forwarded to the following for information and necessary action :

1. All Registrars, Rajasthan High Court, Jodhpur/Bench Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Bench Jaipur with the direction to instruct all the judicial staff to strictly comply with the above directions.
4. All Deputy Registrar, Rajasthan High Court, Jodhpur/Bench Jaipur.
5. P. S. to Hon'ble Mr./Dr./Miss/Kumari/Smt. Justice _____
6. All Assistant Registrars, Rajasthan High Court, Jodhpur/Bench Jaipur.
7. A.O.J., Stamp Reporter Section, Rajasthan High Court, Jodhpur/Bench Jaipur.
8. A.O.J., General Section, Rajasthan High Court, Jodhpur/Bench Jaipur with the direction to circulate the same amongst all the Oath Commissioners of Rajasthan High Court.
9. All Administrative Officer Judicial/Court Masters, Rajasthan High Court, Jodhpur/ Bench Jaipur.
10. President, Rajasthan High Court Advocates Association, Jodhpur.
11. President, Rajasthan High Court Bar Association, Jaipur.
12. President, Rajasthan High Court Lawyer's Association, Jodhpur.
13. Notice Board, Rajasthan High Court, Jodhpur/Bench Jaipur


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : 09 /S.O./2015

Date : 12.08.15

All the Judicial Officers posted in Registry of Rajasthan High Court are directed that they shall wear at their option a sober Coat/Blazer/Suit of any dark colour other than black with a Sober tie or buttoned up suit (Jodhpuri) in Winters and Nehru Jacket/Coat/Blazer/Suit with sober tie in Summers while on duty. Same dress shall be worn by Lady Judicial Officers posted in Registry over sober Sarees or Suit at their option.

BY ORDER


REGISTRAR GENERAL

No. : Gen./XV/68/2015/ 4359 - 65

Date : 12/8/15

Copy forwarded to the following for information and necessary action :

1. Registrar General, Rajasthan High Court.
2. All Registrars, Rajasthan High Court, Jodhpur/Bench Jaipur.
3. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
4. Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Bench Jaipur.
5. All Deputy Registrar, Rajasthan High Court, Jodhpur/Bench Jaipur.
6. P. S. to Hon'ble Mr./Dr./Miss/Kumari/Smt. Justice _____
7. A.O.J., General Section/RJS(Estt.) Section, Rajasthan High Court, Jodhpur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 10/S.O./2015

Date 20.08.15

Hon'ble the Chief Justice has been pleased to prescribe following uniform nomenclature/ case type for the cases filed at the Rajasthan High Court, Jodhpur/Bench Jaipur w.e.f. September 1st, 2015 :-

Sr. No	DETAILS OF CASE TYPE	Nomenclature
1	CRIMINAL APPEAL	CRLA
2	CRIMINAL CONTEMPT	CRLCP
3	CRL DEATH REFERENCE	CRLDR
4	CRML LEAVE TO APPEAL	CRLLA
5	CRIMINAL MISC. APPLI	CRLMA
6	CRIMINAL MISC. BAIL	CRLMB
7	CRIMINAL BAIL CANCELLATION	CRLBC
8	CRIMINAL MISC(PET.)	CRLMP
9	CRIMINAL REVISION	CRLR
10	CRL. REF.	CRLRF
11	CRL.MISC.TRNFR.PET.	CRLTP
12	CRIMINAL WRIT	CRLW
13	CIV. CONTEMPT PET.	CCP
14	WRIT CONTEMPT PET.	WCP
15	CIVIL FIRST APPEAL	CFA
16	CIVIL MISC. APPEAL	CMA
17	CIVIL MISC. APPL.	CMAP
18	COMPANY APPEAL	COA
19	COMPANY APPLICATION	COAP

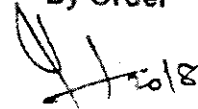
20	COMPANY PETITION	COP
21	CIVIL PAUPER APPLI.	CPA
22	CIVIL REVISION	CR
23	CIVIL REFERENCE	CREF
24	CIVIL REVIEW	CRW
25	CIVIL SECOND APPEAL	CSA
26	CIVIL TRANSFER APPL.	CTA
27	EXCISE ACT REF.	EAR
28	ESTATE DUTY REF.	EDR
29	Ex.&GOLD Ctrl RefAPP	EGCAP
30	Ex.&GOLD Ctrl Ref.	EGCR
31	ELECTION PETITION	EP
32	ELECTION APPLICATION	EA
33	CENTRAL/EXCISE APPEAL	EXCIA
34	EX. FIRST APPEAL	EXFA
35	EX. SECOND APPEAL	EXSA
36	GIFT TAX APPL.	GTAP
37	GIFT TAX REF.	GTR
38	INCOME TAX APPEAL	ITA
39	INCOME TAX REF.	ITR
40	INCOME TAX APPL	ITAP
41	SPECIAL APPEAL CIVIL	SAC
42	SC LEAVE TO APPEAL	SCLA
43	SALES TAX REVISION/REF.	STR
44	TESTAMENTARY CASE	TESTC
45	TRANSFER APPLICATION	TRAP
46	WEALTH TAX APPEAL	WTA
47	WEALTH TAX CASES	WTC

48	WEALTH TAX REF. APPL	WTAP
49	WEALTH TAX REF.	WTR
50	ARBITRATION APPLICATION	ARBAP
51	CIVIL WRITS	CW
52	HABIOUS CARPOUS	HC
53	SP L. APPL. WRIT	SAW
54	WRIT MIS.APPELICATION	WMAP
55	WRIT RESTORATION APP	WRES
56	WRIT REVIEW	WRW
57	CIVIL RESTORATON APL	CRES
58	APPLICATION CRIMINAL	APPLR
59	APPLICATION CIVIL	APPLC
60	APPLICATION WRIT	APPLW
61	CIVIL MIS CASE CRML	CMCR
62	CIVIL MIS CASE CIVIL	CMCC
63	CIVIL MIS CASE WRIT	CMCW
64	CRL. CONTEMPT REF.	CRLCR
65	CRIMINAL ORIGINAL	CRLO
66	CRML.REVIEW	CRLRW
67	CRL STAY APPLICATION	CRLSA
68	CRIMINAL STAY	RSTAY
69	CIVIL STAY	CSTAY
70	WRIT STAY	CMS
71	SUSP OF SENTENCE (Appeal)	SOSA
72	SUSP OF SENTENCE (Revision)	SOSR
73	SUSP OF SENTENCE (Petition)	SOSP
74	COMPANY EXE. PET.	COEXP
75	COMPANY SUIT	COS

N

76	C RECRIMINATION PET.	CREP
77	CUSTOM APPEAL	CUSTA
78	ESTATE DUTY REF.	EDR
79	ELEC. RECRIMATION PET	ERP
80	GIFT TAX APPEAL	GTA
81	MATRIMONIAL REF.	MATR
82	OTHER ORIGINAL APPL	OOA
83	OTHER ORIGINAL SUIT	OOS
84	SALES TAX APPLITION	STAP
85	CROSS OBJECTION CIVIL	XOBJC
86	CROSS OBJECTION WRIT	XOBJW
87	CAVEAT WRIT	CAVTW
88	CAVEAT CIVIL	CAVTC
89	OTHER TAX REF. CIVIL	OTRC
90	CIVIL MISC. EXCISE APPEAL	CMEA
91	CIVIL LEAVE TO APPEAL	CLA

By Order



Registrar General

No. : GEN/XV/72/2015/ 4468

Date : 20/3/15

Copy forwarded to the following for information and necessary action :-

1. Registrar General, Rajasthan High Court.
2. Registrar (Admn.), Rajasthan High Court, Jodhpur/Bench, Jaipur.
3. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
4. Registrar (Classification), Rajasthan High Court, Jodhpur/Bench Jaipur with the direction to arrange for the same.